

after his election to give a broadcast and his name was included in the list which has been given here.

AN HON. MEMBER : Why not Mr. S. K. Patil ?

SHRI I. K. GUJRAL : The Question asked was about the names of Members who have broadcast on All India Radio during six months and except for the mistake of Prof. Ram Singh, the list is placed here. As regards Mr. Krishna Menon, on what subject he spoke, I cannot say. The only thing I can say is, obviously, within these six months Mr. Krishna Menon has spoken. I think, any hon. Member of this House is as honourable as anybody else. Surely, my friend does not mean that... (*Interruption*)

SHRI S. KUNDU : What is the question and what is the reply ? Do your home task properly... (*Interruption*)

MR. DEPUTY-SPEAKER : Order, order ; Mr. Dwivedy is to watch it.

SHRI I. K. GUJRAL : Sometimes, the hon. Member behaves as if I am being cross-examined in a court. I am replying to a question and giving information..... (*Interruption*)

SHRI S. KUNDU : You are in the dock ; you should behave properly. The people have the right to cross-examine you. (*Interruptions*)

MR. DEPUTY-SPEAKER : If you are not satisfied, you are perfectly within your right to get further clarification. But this sort of interruption is not proper.

SHRI I. K. GUJRAL : So far as the second part of the question is concerned, whether the Member applied or not, our approach is that we fix our programmes and, according to the programme, we try to spot the people who would be the best and most proficient in the subject and then we approach them to speak on the subject. As I said in the main reply, the criteria are laid down. Therefore, the question of anybody approaching us has not arisen. If my friend meant, if anybody asked for it, we will definitely consider it.

SHRI SURENDRANATH DWIVEDY : I wanted to know whether any criteria are laid down, what is the percentage of representation of C. P. I., the S. S. P. and the P. S. P. and what is the percentage that has been invited to speak. He has not given the figures. Then, about this also, he is not very clear.

SHRI I. K. GUJRAL : The P. S. P. according to my arithmetic—it seems to have slightly gone wrong because of the inclusion of the name of Prof. Ram Singh in the list—has 3 percentage of representation in both the Houses and, according to the percentage of invitees, it is less than the percentage of representation. One thing I must clarify. The invitations are not issued according to the percentage of representation. I have given the percentage of representation to clarify the point, when my friend Mr. Bal Raj Madok made the point that Congress was being over-represented. It is only to clarify that point that I have said that they are under-represented. But the policy is not that members are invited in proportion to the representation of Parties in Parliament.

SHRI SURENDRANATH DWIVEDY : What is the percentage of CPI and SSP ?

SHRI SATYA NARAYAN SINHA : Congress, SSP and PSP were in the same boat. All of them had been under-represented.

SHRI KANWAR LAL GUPTA : What about CPI ?

MR. DEPUTY-SPEAKER : The Question Hour is over. Now we take up the call-attention.

WRITTEN ANSWERS TO QUESTIONS

Dhori Coal Mine Accident

*393. SHRI NIHAL SINGH : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that Mr. Justice S. K. Das had made an enquiry into the accident that took place in the Dhori Coal Mine (Bihar) and had recommended for payment of compensation to the families of the victims of the accident ; and

(b) whether it is also a fact that the families of the victims have not yet been given any compensation, and if so, the reasons for the delay ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) Shri Justice S. K. Das, retired Judge of the Supreme Court, was appointed to hold an enquiry into the causes of and circumstances attending the accident in the Dhori Colliery. His finding was that the accident was due to the negligence on the part of the management. He did not make any recommendation as to payment of compensation.

(b) Payments under the Workmen's Compensation Act, 1923, which is administered by the State Governments are yet to be made in this case. Following initiation of proceedings under the Act, the Colliery management applied to the Patna High Court and obtained an order staying the proceedings. Subsequently, they also filed a title suit, which is still pending in the court of the Subordinate Judge. Hazaribagh contending, *inter alia*, that the findings of Justice S. K. Das are not binding on the management, that the Workmen's Compensation Act is not applicable to the present case, and that the management are not liable to pay compensation under any existing law.

In the meantime, the families of the victims of the accident have been given monetary grants paid out of the Prime Minister's Relief Fund, the Labour Minister's Fund, the Coal Mines Welfare Fund and donations received from the State Government, besides financial assistance paid by the employer himself ; they have also been paid the accumulations under the Coal Mines Provident Fund Scheme.

Nutrition Board

*394. SHRI JAI SINGH ;
SHRI HARDAYAL DEV-
GUN :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether there is a proposal to set up a high-level Nutrition Board under the

Chairmanship of the Prime Minister to co-ordinate the work being done separately by six Union Ministers at present ;

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). A suggestion has been received concerning the setting up of a high-level Nutrition Board, which is under examination.

Cash Plan to Fight Unemployment

*395. SHRI INDRAJIT GUPTA :
SHRI LATAFAT ALI KHAN ;
SHRI S. K. TAPURIAH :
SHRI ESWARA REDDY :
DR. RANEN SEN :
SHRI OM PRAKASH
TYAGI :
SHRI S. RUNDU :
SHRI BHARAT SINGH
CHAUHAN :
SHRI RAM SINGH
AYARWAL :
SHRI HUKAM CHAND
KACHWAI :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether a Study Group of the National Labour Commission has suggested a crash plan to fight unemployment ;

(b) if so, the main features of the plan suggested by the Study Group ; and

(c) the decision taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) to (c). The Study Group on Employment and Training has submitted its report to the National Commission on Labour. Government is not seized of the matter now and will consider it on receipt of the recommendations of the Commission.